

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:3733  
ANSWERED ON:25.08.2011  
CAP ON SUBSIDISED KEROSENE OIL  
Punia Shri P.L.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether any proposal for putting a cap on the use of subsidised kerosene oil is under consideration of the Government.
- (b) if so, the details thereof;
- (c) whether the Government proposes to ban the use of subsidised kerosene oil for fisheries, mango cultivation, special cultivation, aanganwadi etc; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

(a) & (b): No, Madam. There is no proposal to put a cap on the use of subsidized kerosene. In the past few years, considerable expansion of domestic LPG in the country has taken place. While making PDS Kerosene allocation for 2011-12, factors such as the expansion in domestic LPG penetration, lapse of PDS Kerosene quota due to non-upliftment and higher per capita allocation (PCA) for States/UTs during 2010-11 were kept in view, and consequently the PDS Kerosene quota was rationalized for several states/UTs.

(c) & (d): Allocation of Public Distribution System (PDS) Kerosene to States/ Union Territories (UTs) is made by the Government of India for cooking and illumination purposes. However, as per clause 3(1) of PDS Kerosene Control Order, 1993 the Central Government or the State Government, may by order, permit any person to use kerosene for such other purposes as it may specify in that order. At present there is no proposal to change this position.